CORRIGENDUM TO DETAILED PUBLIC STATEMENT/ DRAFT LETTER OF OFFER FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF

UNIPLY INDUSTRIES LIMITED

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This Corrigendum to the Detailed Public Statement ("DPS") / Draft Letter of Offer ("DLOO") is being issued by D&A Financial Services (P) Limited (the 'Manager to the Offer') on behalf of Mr. Keshav Kantamneni ("Acquirer") in respect of the Open Offer to the Equity Shareholders of Uniply Industries Limited (the 'Target Company') pursuant to and in compliance with Regulations 3(1) and 4 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and amendments thereto('Takeover Regulations').This Corrigendum is being issued pursuant to changes/amendments advised by SEBI vide their letter no. CFD/DCR-2/SKS/11550/2015 dated April 24,2015 (Friday) and should be read in conjunction with the Detailed Public Statement ("DPS") filed on February 24,2015 (Tuesday) and Draft Letter of Offer ("DLOO") filed with SEBI on March 4, 2015 (Wednesday).The DPS appeared in The Financial Express (English-All Editions), Jansatta (Hindi-All Editions),Mumbai Lakshadweep (Marathi-Mumbai Edition) and Makkal Kural (Tamil-Chennai Edition).

The terms used in the Corrigendum to the DPS and DLOO have the same meaning assigned to them in the DPS and DLOO issued earlier, unless otherwise specified. The Equity shareholders of the Target Company are requested to note the following information related to the Open Offer:-

1. The revised schedule of activity pertaining to the Open Offer has been changed and shall be read as under.

Sr. No.	Activities	Original Date	Revised Date
1	Date of Issuance of Public Announcement ("PA")	February 16, 2015 (Monday)	February 16, 2015 (Monday)
2	Date of Publication of Detailed Public Statement ("DPS") in the newspaper	February 25, 2015 (Wednesday)	February 25, 2015 (Wednesday)
3	Date of Filing of the Draft Letter of Offer to SEBI	March 04, 2015 (Wednesday)	March 04, 2015 (Wednesday)
4	Last Date for the Public Announcement of a Competing Offer(s) being made	March 19, 2015 (Thursday)	March 19, 2015 (Thursday)
5	**Identified Date***	**March 23, 2015 (Monday)**	**April 28, 2015 (Tuesday)**
6	Last Date by which this Letter of Offer is required to be dispatched to the public shareholders	April 08, 2015 (Wednesday)	May 07, 2015 (Thursday)
7	**Last Date for upward revision of the Offer Price/ offer size.**	**April 10, 2015 (Friday)**	**May 11, 2015 (Monday)**
8	Last Date by which Recommendations of the Committee of the Independent Directors of the Target Company shall be published.	April 13, 2015 (Monday)	May 12, 2015 (Tuesday)
9	Date of Issue opening Advertisement to be published	April 15, 2015 (Wednesday)	May 13, 2015 (Wednesday)
10	**Date of Commencement of Tendering Period (Offer Opening date)**	**April 16, 2015 (Thursday)**	**May 14, 2015 (Thursday)**
11	**Date of Expiry of Tendering Period (Offer Closing date)**	**April 29, 2015 (Wednesday)**	**May 27, 2015 (Wednesday)**
12	**Date by which all requirements including payment of consideration would be completed**	**May 15, 2015 (Friday)**	**June 10, 2015 (Wednesday)**

*The Identified Date is only for the purpose of determining the Equity Shareholders as on such date to whom the Letter of Offer would be mailed. It is clarified that all the equity shareholders of the Target Company (registered or unregistered) of the Equity Shares (except the Acquirer, Sellers and promoter group shareholders of the Target Company) are eligible to participate in this Offer at any time prior to the Offer Closing Date.

2. Paragraph D point 6, second line of the DPS, the word 'significant assets' has been replaced with the word 'material assets'.
3. Para 5.6 of the DLOO has been added as per instructions and should be read as follows:-
   SEBI may initiate appropriate action against the seller promoters of the target Company for the violations / non compliances of SEBI (Substantial Acquisition of Shares and Takeover) Regulations, 1997, SEBI (Substantial Acquisition of Shares and Takeover) Regulations, 2011 (collectively referred as Takeover Regulations) at a later date.
4. Para 3.1.4 of the DLOO has been added as per instructions and should be read as follows :-
   Out of total shares comprised of 6245189 equity shares, 3590936 equity shares held by one of the seller Mr. B L Bengani are pledged with SBI Cap Trustee as a security for credit facilities availed by Target Company and such pledged shares shall be transferred in the name of the Acquirer in compliance with the provisions of the Regulations after receipt of approval from State Bank of India.
5. Para B(4) of the DLOO has been amended and should be read as follows :-
   Acquirer accepts no responsibility for statements pertaining to the Target Company or the Sellers; made otherwise than in the PA, DPS or this Draft Letter of Offer, and anyone placing reliance on any other source of information, would be doing so at his / her / their own risk.

Other Information

1. References to various dates as mentioned in PA/DPS/DLOO should be read as per revised activity schedule as mentioned above.
2. Subject to statutory approvals, the Open Offer shall continue and shall be completed as per the schedule set out above and updated in the LOF sent to shareholders of the Target Company.
3. All the other terms and conditions remain unchanged.
4. The Acquirer accepts full responsibility for the information contained in this Corrigendum and also for the fulfillment of their obligations laid down in the Regulations.
5. A copy of this Corrigendum will be available at SEBI website at http://www.sebi.gov.in

Issued by the Manager to the Offer on behalf of the Acquirer

D&A

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Raka

Place: Mumbai
Date: May 05, 2015